

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO 4846
TO BE ANSWERED ON 16.12.2016

REGISTRATION AND MONITORING OF PREGNANT WOMEN

4846. SHRI A. ARUNMOZHITHEVAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to make compulsory registration and monitoring of pregnant women by village panchayats to curb female foeticide in the country; and
- (b) if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

- (a) & (b): Government of India introduced a name, telephone, address based web enabled system to track every pregnant women and child in order to ensure and monitor timely and quality services to them including ANC, JSY benefit, Immunization etc. ANMs and ASHAs are given system generated work plans that contains list of services due for Pregnant women and children in their jurisdiction. Also, SMS on services due for pregnant women are sent to ASHAS/ ANMs and pregnant women.
